SIKKIM



GAZETTE

GOVERNMENT

EXTRAORDINARY PUBLISHED BY AUTHORITY

Gangtok

Monday

16th

December

2024

No. 538

HIGH COURT OF SIKKIM GANGTOK

No. 45/HCS

Date: 16.10.2024

NOTIFICATION

In pursuance of the judgment dated 04.01.2024 passed by Hon'ble Supreme Court in *All India Judges Association, Petitioner v. Union of India & Ors., Respondents, Writ Petition(C) No. 643/2015,* and in terms of Rule 16(2)(e) of the Judicial Officers (Allowances, Amenities and Advances) Rules, 2004 (as amended up-to-date), the High Court of Sikkim is hereby pleased to classify the entire State of Sikkim as **Class 'Y'** for the purpose of grant of House Rent Allowance (HRA) to the Judicial Officers of the State and for the consequential benefits provided under Rule 16(2)(b),(d) of the above Rules.

The rates of HRA will enhance in accordance with the enhancement of the Dearness Allowance(DA) in terms of the above Rules.

By Order,

(S. P. Bhutia)
REGISTRAR (JUDICIAL SERVICE)